

(11)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

REGN. NO. O.A. 571/87.

DATE OF DECISION: 9.9.1992

T.D. Mendiratta.

... Petitioner.

Versus

Union of India & Ors.

... Respondents.

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioner.

... None.

For the Respondents.

... None.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,
Chairman)

None appears for either parties. The respondents have given satisfactory reasons for making ad hoc promotions. There was litigation which prevented necessary action being taken and some time was required for preparing the seniority list. Hence, delay in making regular promotions is satisfactorily explained.

The seniority list having since been made, the petitioner's name stands at Serial No. 308. On the basis of this seniority, his name is likely to be considered for regular promotion against vacancies of 1986 and if the DPC finds him fit and suitable, he would be promoted on regular basis. Though the petitioner has retired, it is obvious that if on consideration of the case of the petitioner by the DPC he is given regular promotion, he may be given other consequential benefits/which should be given to others similarly situated particularly the retirement and pensionary benefits. Petition accordingly stands disposed of. No costs.

Subhash
(I.K. RASGOTRA)
MEMBER(A)

R. Malimath
(V.S. MALIMATH)
CHAIRMAN